

20

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.682/94 ✓

Between:

Date of Order: 17-6-94. ✓

Ch.Srinivas

..

Applicant. ✓

And

1. The District Manager, Telephones,  
Adilabad District. ✓

2. Sub Divisional Officer, Telecommunications,  
Mancheryal, Adilabad District. ✓

Respondents. ✓

Counsel for the applicant : Mr. K.Pratap Reddy, Advocate. ✓

Counsel for the respondents; Mr. N.R.Devraj, SR.CGSC. ✓

CORAM: ✓

HON'BLE SRI A.B.GORTHI : MEMBER (A) ✓

AND

The Tribunal made the following Order: ✓

Dear learned counsel for the applicant.

Admit.

continuously from 1-6-88 to 31.3.92. In view of this fact the respondents are directed as an interm measure to consider re-engaging the applicant if there is work in preference to

Post the case for orders on 20-7-94. Counter Affidavit in the meantime with an advance copy to the applicant's counsel. ✓

Deputy *M. A. M. A.* Registrar (J) ✓

To

1. The District Manager, Telephones,  
Adilabad District. ✓

2. The Sub Divisional Officer, Telecommunications,

3. One copy to Mr.K.Pratap Reddy, Advocate,CAT,Hyderabad. ✓

4. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad. ✓

5. One spare copy. ✓

*17-6-94*

YLKR

*2/10*  
TEMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (CUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 17- 6-1994.

ORDER/JUDGEMENT:

M.A./R.A/C.A. No.

in

O.A.No. 682 / 94

T.A.No.

(W.P. )

Admitted and Interim Directions  
Issued. & post ~~the case~~ on. 26/7/94

Allowed

Dismissed.

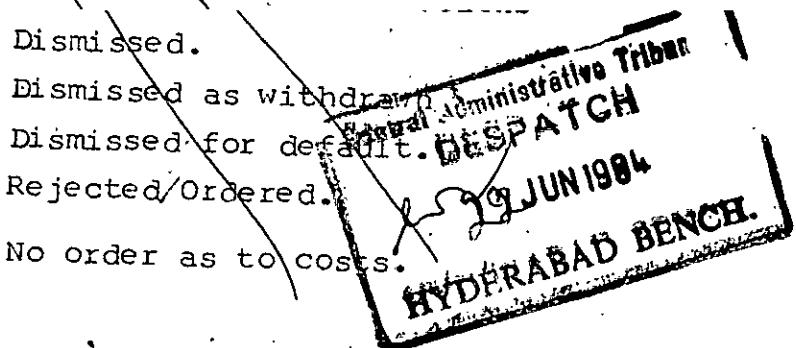
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



26/7/94